IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

O.A. 771 of 1996.

Date of Order : 09.04.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member

Mr. R.C. Dey

- VS -

Eastern Railway

For the applicant : None.

For the respondents : Mr. R.K. De, Counsel

ORDER

- Ld. Counsel for the respondents submits that the departmental case has been closed due to the death of the applicant and in this connection a death certificate dated 08.01.2003 has been enclosed which is kept on record. Under these circumstances, the case is abated.
- 2. When the matter was mentioned earlier on 04.04.2003, the Ld. Counsel for the applicant was not present and today also he is not present eventhough the direction was given. However, considering the submissions made by the Ld. Counsel for the respondents the case is abated due to the death of the applicant and dispose of accordingly.
 - 3. Now order as to costs.

S. OS in MEMBER (A)